

Shri K. C. Pant: May I know whether, after India has entered into this agreement with the U.S.S.R., there has been an attempt to sell submarines to us on the part of the U.K.?

Shri Y. B. Chavan: I think I have given some history of the problem beforehand. U.K. certainly had indicated their willingness to sell their submarines or manufacture one for us, but the difficulty arose because of credit facilities. They could not give credit facilities because of their economic difficulties.

Shri Daji: Since Mr. Mathur is out of station on business of the House, his question should be deemed to have been put by the Chair.

Mr. Speaker: There is no rule like that; I am helpless.

India: Labour Conference

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*426. { **Shri P. R. Chakraverti:**
 Shrimati Savitri Nigam:

Will the Minister of Labour and Employment be pleased to state:

(a) whether Government have received a representation from the I.N.T.U.C. suggesting that the basis for representation of Central Trade Union Organisations on the Tripartite Indian Labour Conference be changed;

(b) whether it is a fact that during the last few years, there have been considerable changes in the membership of the labour unions to warrant a revision of the basis of their representation in the Indian Labour Conference;

(c) whether any specific membership entitling a trade union to have a seat in the Indian Labour Conference has been suggested; and

(d) whether Government have conveyed its reaction to the suggestion?

The Minister of Labour and Employment (Shri D. Sanjivayya):

(a) Yes.

(b) During the last five years ending 31st March, 1983, except the A.I.T.U.C. whose figures have remained more or less static, the other central labour unions have registered some increase in their membership figures. But these changes do not yet warrant a revision of the basis laid down for representation in the Indian Labour Conference.

(c) Yes; a minimum of 2½ lakhs verified membership strength was suggested by the I.N.T.U.C.

(d) Government have replied that any departure from existing practice will need consideration by the Indian Labour Conference or Standing Labour Committee.

Shri P. R. Chakraverti: In view of the fact that the basis was fixed a decade ago and that the INTUC has proved its leadership in the labour field by having the highest number here, may I know whether the government finds any difficulty in implementing the suggestions of INTUC?

Shri D. Sanjivayya: Firstly, it is not correct that this basis was fixed a decade ago. It was fixed on 5th September 1959, i.e. only six years ago. Secondly, if any change is desired, it has to be done in consultation with the Indian Labour Conference.

Shri P. R. Chakraverti: Taking into account the membership number of HMS and UTUC, may I know whether the government feels at this stage that they should continue to be central organisations?

Shri D. Sanjivayya: We do not want to express any opinion. Our desire is that the whole matter should go before a tripartite conference either the Indian Labour Conference or the Standing Labour Committee, and a decision should be taken there.

Shrimati Ramdulari Sinha: May I know whether the government is aware of the fact that a considerable number of labour have enrolled themselves in independent trade

unions which are not affiliated to any all-India trade union organisations, and if so, whether the government think it desirable to give them proportionate representation in the Labour Conference?

Shri D. Sanjivayya: No, Sir; it is not so, because the decision on 5th September, 1959 stated like this: Organisations claiming representation on the Indian Labour Conference should have an all-India character with a minimum membership strength of one lakh spread over a number of States and a sizeable membership at least in the majority of industries.

Shri A. P. Sharma: The practice laid down by the International Labour Organisation, which India also has accepted, is that the organisation which has the highest membership will be represented on the ILO. So, what is the difficulty of the labour ministry to follow the ILO pattern in this case also?

Shri D. Sanjivayya: The difficulty is that we have developed a tradition and I do not want that we should depart from this tradition.

Shri A. P. Sharma: It is a wrong tradition, contradictory to ILO practice.

Shri Indrajit Gupta: Has the Minister tried to ascertain the reason for the INTUC being so anxious to upset the present arrangements which are reached at a tripartite conference?

Shri D. Sanjivayya: I have not ascertained the reasons. All that I told them was that in this matter the government will not take a decision; it should go before a tripartite conference.

Shri Priya Gupta: May I ask if the same procedure of sending the major central organisations of trade unions will be recommended by this committee while sending the delegation to the ILO?

Shri D. Sanjivayya: So far as the delegates to be sent on behalf of

workers to the International Labour Conference are concerned, we have adopted a procedure. We first address all the four central organisations requesting them to submit an agreed panel. That never happens, and in the absence of that we have the most representative body, namely, the INTUC.

श्री हुलम चन्व कच्छबाय : माननीय मंत्री जी ने जो उत्तर दिया है, उस से ऐसा लगता है कि इन्टरक प्रतिनिधित्व के आधार में इसलिए परिवर्तन करना चाहता है, ताकि बाकी यूनियनों मैदान में न आये और उन की तरक्की न हो। मैं यह जानना चाहता हूँ कि क्या यह बात सत्य है।

श्री एम और रोज़गार मंत्रालय में उपमंत्री (श्री ए० कि० मा० शीव): ऐसा तो खयाल मालूम नहीं होता है।

Shri K. N. Pandey: Is it a fact that INTUC demands representation on the basis of its membership and that it does not demand exclusion of any central organisation?

Shri D. Sanjivayya: That is correct

मोन्वासा में भारतीय

*427. श्री डा० ना० तिवारी : क्या शंदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मोन्वासा से भारतीयों को निकालने के लिये प्रबल भ्रान्दोलन प्रारम्भ किया गया है;

(ख) क्या यह भी सच है कि पिछले कई मास में अनेक सार्वजनिक सभाओं में एशिया वासियों को, विशेषरूप से भारतीयों को निकालने के लिये संकल्प स्वीकृत किये गये थे; और

(ग) यदि हाँ, तो इस सम्बन्ध में सरकार ने क्या कार्यवाही की है ?